

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 18/2015 in Writ Petition(s) (Civil) No(s). 265/2011

AVISHEK GOENKA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(for application for inspection of file and office report)

Date : 17/08/2015 This I.A. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL  
[IN CHAMBERS]

For Petitioner(s) Petitioner-in-person

For Respondent(s) Ms. S. Usha Reddy, Adv.  
Ms. Sushma Suri, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. R. K. Srivastava, Adv.  
Mr. Dheeraj Nair, Adv.  
Mr. Kedar Nath Tripathy, Adv.  
Mr. Ranjan Kumar Pandey, Adv.  
M/s. Ap & J Chambers  
M/s. Karanjawala & Co.  
M/s Suresh A. Shroff & Co.UPON hearing the counsel the Court made the following  
O R D E R

Impleadment application no. 5, which was rejected by the Registrar, was taken up in appeal before the Court and vide order dated 3<sup>rd</sup> August 2012, the Court had allowed the application for impleadment subject to just exception.

I.A. No.18 seeking permission to inspect the case file in Writ Petition (C) No. 265 of 2011 is allowed as the application for impleadment has been allowed by this Court.

(RASHI GUPTA)  
Sr.P.A.(RAJINDER KAUR)  
COURT MASTER